

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO. 112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. Banaras House Pvt. Ltd.

.... Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

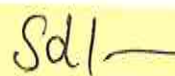
For the Applicant/petitioners :

For the Respondent No. 2(a) : Mr. Abhimanyu Bhandari, Advocate

For the Respondent 4(a)-4(f) : Mr. L.K. Bhushan, Mr. Anirudh Arunkumar,
Advocates

ORDER

On account of another part heard matter, the hearing is deferred to 14.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

04.12.2017
VINEET